

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00773/2017**

Jabalpur, this Wednesday, the 12<sup>th</sup> day of December, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Kishor Kumar Agrawal, S/o Shri Omprakash Agrawal Aged about 57 years, Occupation Assistant Account Officer Office of Accountant General 1<sup>st</sup> Gwalior C/o Anand Sharma H.No.1577/C Home Science College Road Infront of Nachiketa School, Napier Town Police Station Madan Mahal Tehsil District Jabalpur (M.P.)  
Mob. 9827887293  
**-Applicant**

(By Advocate –**Shri R.S. Tiwari**)

**V e r s u s**

1. Union of India, Through Comptroller and Auditor General of India 9, Deendayal Upadhyay Marg New Delhi PIN 110124

2. Accountant General Lekha Bhawan, Jhansi Road Gwalior (M.P.) PIN 474002

3. Accountant General 1<sup>st</sup> Lekha Bhawan Jhansi Road Gwalior (M.P.) PIN 474002  
**- Respondents**

(By Advocate –**Shri P. Shankaran**)

**O R D E R (ORAL)**

**By Navin Tandon, AM:-**

This O.A. has been filed by the applicant seeking benefit of Modified Assured Career Progression Scheme (MACP).

2. Subsequently vide M.A. No.200/671/2018 which was allowed on 04.10.2018, the applicant has prayed that subsequently,

with the quashing of FIR and criminal proceedings by Hon'ble High Court of Madhya Pradesh, Bench at Gwalior on 04.10.2017, the applicant has submitted his representation dated 16.10.2017 (Annexure A/19) for grant of MACP.

3. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the respondents may be directed to consider and decide his representation in a time bound fashion.

4. Learned counsel for the respondents submits that he has no objection if this O.A. is disposed of in this fashion.

5. At this stage, without going into the merits of the case, we direct the competent authority of the respondents to consider and decide the applicant's representation dated 16.10.2017 (Annexure A/19) and pass a reasoned and speaking order, within a period of 60 days from the date of receipt of a copy of this order. The decision so taken shall be communicated to the applicant.

6. Accordingly, this O.A. is disposed of in above terms. No costs.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

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